

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00009/2021

Jabalpur, this Tuesday, the 05th day of January, 2021

**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER**



Anant Gopal Yadav S/o Shri Mohan Singh Yadav
Aged about 36 years, LSG SPM, Kolaras PO
R/o Shankarpur Kamlaganj
Shivpuri (M.P.) 473551
Mobile No.9425019468

-Applicant

(By Advocate –Shri J.B.Singh)

V e r s u s

1. Union of India, Through Secretary
Department of Posts Dak Bhavan
1 Sansad Marg, New Delhi 110001

2. Chief Postmaster General
Madhya Pradesh Circle
Bhopal 462012

3. Superintendent of Post Offices
Guna Division Guna (M.P.) 473001

4. Postmaster Head Post Office
Shivpuri (M.P.) 473551

- Respondents

(By Advocate –Shri S.P.Singh)

O R D E R (Oral)

By Ramesh Singh Thakur, JM:-



Heard.

2. This Original Application has been filed by the applicants against the penalty imposed by respondent No.3 dated 09.06.2020 (Annexure A-1).

3. From the pleadings the facts of the case are that the applicant was initially appointed as Postal Assistant with effect from 20.04.2008. Thereafter, the applicant was transferred to Guna Postal Division and posted at Shivpuri Head Post Officer in September 2013. The applicant was thereafter transferred and posted as LSG Sub Post Master at Colaras and he joined on 02.03.2020 at Colaras. Though the office was provisioned with post attached accommodation but yet no accommodation is available there. Consequently, the applicant wrote letter to the respondent No.3 on 13.03.2020 (Annexure A-2), 31.03.2020 (Annexure A-3), 01.06.2020 (Annexure A-4), 03.06.2020 (Annexure A-5), 20.06.2020 (Annexure A-6) but no decision was made. Meanwhile a recovery from

HRA of the applicant has been started from the salary of the applicant from November 2020. Being aggrieved, the applicant made representation to the respondent No.2 on 03.11.2020 (Annexure A-8) but till date the same is pending with the respondent authorities.



4. At this stage counsel for the applicant submits that the applicant will be satisfied if the respondents are directed to decide representation dated 03.11.2020 (Annexure A-8) in a time bound manner.
5. Learned counsel for the respondents submits that he has no objection if the Original Application is disposed of in above manner.
6. We have considered the matter and we are of the view that natural justice will be met if the Competent authority of the respondents is directed to decide the representation dated 03.11.2020 (Annexure A-8) especially when the same is pending with the respondent department.

7. Resultantly, the Competent Authority of the respondents are directed to decide the representation dated 03.11.2020 (Annexure A-8), if not already decided within a period of six weeks from the date of receipt of a certified copy of this order.



8. Needless to say that the final order should be reasoned and speaking one and the respondents shall also meet with all the contentions raised in the representation.

9. With these observations the Original Application is finally disposed of at the admission stage itself.

(Naini Jayaseelan)
Administrative Member

(Ramesh Singh Thakur)
Judicial Member

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